

**FORM-G (Extended)**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**VIDHATA METAL PRIVATE LIMITED OPERATING IN**  
**METAL INDUSTRY AT WADA (MAHARASHTRA)**

*(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**PARTICULARS**

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	VIDHATA METAL PRIVATE LIMITED CIN U27310DL2008PTC175013
2.	Address of the registered office	ROOM NO. 2, 2ND FLOOR, HOUSE NO. 280 POCKET-7, SECTOR-24, ROHINI, North West, DELHI, Delhi, India, 110085
3.	URL of website	-
4.	Details of place where majority of fixed assets are located	Wada Manohar road, Village Varle, Taluka- Wada, District Palgarh, Maharashtra
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	Sales and services value : Rs. 75,96,63,059 As per audited Financials for FY 2019-2020
7.	Number of employees/ workmen	3
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Send an email at <a href="mailto:cirp.vidhatametal@dimax.in">cirp.vidhatametal@dimax.in</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at :	Send an email at <a href="mailto:cirp.vidhatametal@dimax.in">cirp.vidhatametal@dimax.in</a>
10.	Last date for receipt of expression of interest	20-05-2024*
11.	Date of issue of provisional list of prospective resolution applicants	25-05-2024*
12.	Last date for submission of objections to provisional list	30-05-2024*
13.	Date of issue of final list of prospective resolution applicants	05-06-2024*
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30-05-2024*
15.	Last date for submission of resolution plans	01-07-2024*
16.	Process email id to submit EOI	<a href="mailto:cirp.vidhatametal@dimax.in">cirp.vidhatametal@dimax.in</a>

\*The extended timelines have been approved by the CoC.

**Sd/-**

**Ashish Vyas**

**Resolution Professional**

**Vidhata MetalPrivate Limited**

Date: 14-05-2024

Place: Mumbai

IP Reg. No.: IBBI/IPA-001/IP-P-01520/2018-2019/12267

AFA Validity: 24<sup>th</sup> October 2024

Reg. Address: B-1A Viceroy Court CHS, Thakur Village, Kandivali (East),  
Mumbai Suburban, Maharashtra- 400101

## समस्यांना आंदण दिलेले महानगर

मुंबईचा अनेक प्रकारे आपण कौतुक करीत असतो. मग अगदी आंतरराष्ट्रीय महानगरीपासून तर देशाची आर्थिक राजधानी म्हणूनही मुंबईचा लौकिक कसा मोठा आणि महत्त्वाचा आहे हे सांगण्याचा प्रयत्न होत राहतो. परंतु या मोठ्या महानगरीच्या समस्या आणि संकटदेखील तितकीच मोठी होत चालली आहेत. घड्याळाच्या काट्यावर धावणाऱ्या मुंबईच्या वाटेवर संकटांचे काटेही पदोपदी पाहायला मिळतात. घाटकोपरमध्ये वादळी वाऱ्यामुळे एक होर्डिंग कोसळून तब्बल चौदा जणांचा मृत्यू व्हावा ही अत्यंत धक्कादायक गोष्ट ठरते. अचानकपणे वादळी वाऱ्यासह पाऊस झाला ही गोष्ट खरी आहे. त्यातही धूळ आणि वाऱ्याचा वेग जास्त असल्याने इतरही बरेच नुकसान वादळी पावसाने एका तासाभरात झाले. परंतु मुंबईची एकूण भौगोलिक परिस्थिती आणि आता पर्यावरणाचा विचार करून अनेक गोष्टींचा विचार करणे क्रमप्राप्त ठरते. मग इमारतींच्या बांधकामापासून ते वेगवेगळ्या पायाभूत सुविधा तयार करताना या पर्यावरणीय बदलांचा विचार गरजेचा ठरतो. आणि तो बऱ्यापैकी केलाही जातो. म्हणूनच अतिशय मर्यादित जागेत इथे टोलेजंग इमारतींची उभारणी होत असते. आणि ती टिकावू स्वरूपाची राहिल असेच त्याचे बांधकामही केले जाते. परंतु या भौगोलिक परिस्थितीचा आणि वातावरणाचा इतर मुद्द्यांसंदर्भात गांभीर्याने विचार केला जात नाही असे म्हणायची वेळ आलेली आहे. जसे ठिकठिकाणी उभे राहणारे महाकाय होर्डिंग किंवा झाडांच्या संरक्षणाबाबत केले जाणारे दुर्लक्ष एवढेच नव्हे तर या महानगरातील प्रचंड वाहतूक लक्षात घेता रस्त्यांच्या देखभालीबाबत अक्षय्य हेडसांड होत राहते. आणि त्याचे दुष्परिणाम म्हणून दरवर्षी अनेकांना प्राण गमवावे लागतात. परंतु यावेळी प्रथमच होर्डिंग हा प्रकार किती धोकादायक ठरू शकतो. गांभीर्याने हा विषय पुढे आला आहे. त्यासाठी योग्य ते नियम नाहीत. असलेल्या नियमांचे पालन नाही. आणि अनधिकृतपणे उभ्या राहणाऱ्या होर्डिंगबाबत कोणीच कोणाला जबाबदार ठरवलेले नाही.

## होर्डिंगमागचे अर्थकारण

केवळ मुंबईच नव्हे तर संपूर्ण देशात हे होर्डिंग मोठ्या अर्थकारणाचा भाग झालेले आहेत. यात गुंतवला जाणारा पैसा आणि त्यातून मिळणारा पाचपट नफा यासाठी होणारा भ्रष्टाचार आणि होर्डिंग लावणाऱ्या व्हिजन्समधून अनेक अधिकारी आणि राजकारण्यांची भागिदारी असते. सत्तेमध्ये असलेल्या पदांचा उपयोग करून या होर्डिंगची अक्षरशः खिरापत वाटली जाते. त्यासाठी चालणारी गळेकापू स्पर्धा आता तर शिगेला पोहोचली आहे. मोक्याच्या जागांवरचे होर्डिंग आपल्यालाच मिळाले पाहिजे. यासाठी बरेच मोठे राजकारण आणि अर्थकारण केले जाते. मुंबईसारख्या आर्थिक राजधानीतले हे होर्डिंगचे अर्थकारण तर अजबावधी रुपयांच्या उलाढालीचे माध्यम ठरले आहे. पेडर रोड, हाजीअली, वरळी, कॅडल रोड, माहीम, बांद्रापसून बोरिवलीपर्यंत जाणारा विवेकानंद मार्ग आणि बांद्रा ते बोरिवलीपर्यंतचा पश्चिम द्रुतगती मार्ग

शिवाय बोरिवलीपासून सुरू होणारा रस्ता ते थेट मुलुंड पर्यंत या सगळ्या मार्गांवर हजारांच्या संख्येने होर्डिंग पाहायला मिळतात. त्यांचा आकारही अवाढव्य असतो. महापालिकेच्या नियमाप्रमाणे चाळीस फूट उंचीचे होर्डिंग उभारण्याची परवानगी असते. त्यासाठी इतर सर्व सोपस्कार पार पाडायला लागतात. परंतु हा नियम कोणी पाळत नाही. आणि जवळपास १२० फूटपर्यंतचे होर्डिंग उभारले जातात. ते उभारताना त्याचे बांधकाम योग्य पद्धतीने झाले आहे की नाही हे पाहणारी कोणतीच अधिकृत यंत्रणा अस्तित्वात नाही. केवळ परवानग्या देणे आणि या आकारासाठी अशा पद्धतीचे बांधकाम केले जाईल एवढीच माहिती महापालिकेला दिली जाते. पालिकेला किंवा सार्वजनिक बांधकाम खात्याला मिळणारे नाममात्र शुल्क वगळता दर महिन्याला लाखो रुपयांचे भाडे या होर्डिंगच्या एजंसीज घेत असतात. मात्र त्या प्रमाणात या होर्डिंगची काळजी किंवा देखभाल केली जात नाही ही वस्तुस्थिती आहे. घाटकोपरचे ते होर्डिंग एका पेट्रोलपंपावर पडले. सुदैवाने आगीसारखी दुसरी कुठली घटना घडली नाही. अन्यथा खूपच भयंकर परिस्थिती निर्माण झाली असती. आता मुंबईत जागोजागी उभे असलेले हे महाकाय होर्डिंग जणू काही मृत्यूला आमंत्रण देणारेच होर्डिंग आहे असे म्हणण्याची वेळ येते.

## समस्यांना सर्वेकष विचार व्हावा

पावसाळ्यात झाडे कोसळून, मॅनहोलमध्ये पडून, रस्त्यांवरच्या खड्ड्यांमुळे अपघात होऊन अनेक जणांचा दरवर्षी बळी जातो. आता त्या संकटात होर्डिंगची नवी भर पडलेली आहे. ही घटना घडली त्याचदिवशी कुर्ला ते कल्याणदरम्यान उपनगरी सेवेचा बोजवारा उडाला होता. आतादेखील येणाऱ्या पावसाळ्यात कोणती समस्या कशा पद्धतीने अंगावर येईल याचा कोणताही भरोसा मुंबईत राहिलेला नाही. म्हणूनच मुंबई महानगर संकटांना आंदण दिलेले महानगर असे म्हणण्याची वेळ येते. आतादेखील हे होर्डिंग ज्या पेट्रोलपंपावर पडले तो पेट्रोलपंपही अनधिकृत जागेवर होता. आणि या होर्डिंगला रेल्वेने परवानगी दिली होती. आता एकमेकांवर जबाबदारी झटकण्याचा प्रकार जरी होत असला तरी एकूणच मुंबईच्या संदर्भात निर्माण होणाऱ्या या अशा संभाव्य संकटांबाबत सखोल अभ्यास आणि विचार करण्याची आवश्यकता आहे. आता या सगळ्या होर्डिंगचे ऑडीट होईल. पुढचे सोपस्कार पार पडतील. संबंधित मालकावर गुन्हाही दाखल होईल. परंतु तेवढ्याने प्रश्न संपत नाही. सतत वाढती लोकसंख्या आणि मर्यादित जागा याचा विचार करून मुंबईच्या समस्यांबाबत अधिक जागृत राहण्याची वेळ आलेली आहे. कोणत्यातरी निमित्ताने ही दुर्घटना घडते आणि त्याचा सामान्य माणसाला जबरदस्त फटका बसतो. म्हणूनच अनधिकृत होर्डिंगच्या विरोधात वेगाने कारवाई करण्याची आवश्यकता आहे. जर एकूणच मुंबईच्या संदर्भातल्या समस्यांची जाणीव ठेवणे हे त्यासंदर्भात सतत उपाययोजना करीत राहणे खूप आवश्यक आहे. अन्यथा समस्या वाढत जातील. सरकार हलगर्जीपणा करीत राहिल आणि सामान्य माणसाचे बळी जात राहतील.

**सुविचार** विलास कोळेकर  
खंडाळा, रत्नागिरी. मोबा.९४२२४२०६९९  
स्मृतीत लपलेले छोटे आणि टिकेत लपलेले सत्य,  
ज्याला कळले त्याला चांगल्या आणि वाईटाची ओळख आपोआप समजते.

**पंचांग** बुधवार १५ मे, २०२४  
शक १९४६ क्रोधीनामसंवत्सर  
वैशाख शुक्ल अष्टमी  
नक्षत्र : आश्लेषा  
-: जन्मराशी :-  
रवी उदय- ०६-०५ ००-०१ ते १५-२४ कर्क  
रवी अस्त- १९-०५ १५-२५ ते २४-०० सिंह  
दुर्गाष्टमी, बुधाष्टमी, अगस्ती लोप, शंकर म. पुण्यतिथी,  
जागतिक कुटुंब दिन

मुद्रक, प्रकाशक सौ. जयश्री रमाकंठ खाडिलकर-पांडे यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस करिता १) दंगट मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिवा एमआयडीसी, टीटीसी इंडस्ट्रीयल एरिया, विष्णू नगर, दिवा, नवी मुंबई -४००७०८. २) एलिनट ऑफसेट प्रिंटर्स प्रा.लि., पत्ता: प्लॉट नं.एफ ७-१ आणि एफ ७-२/२, एमआयडीसी, शिरोली इंडस्ट्रीयल एरिया, शिरोली गाव, ता.हातकणंगले, जि.ला. कोल्हापूर - ४९६९२२ येथे छापून घेतले व नवाकाळ विल्डिंग, १३ नवाकाळ पथ, खाडिलकर रोड, गिरगाव, मुंबई -४००००४ येथे प्रसिद्ध केले.  
संपादक : रोहित रमाकंठ पांडे  
संपर्क : संपादक विभाग : ८६५२२०९४०८,  
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छोटा जाहिराती: ८४२२८९७४४५. विभाग विभाग : ९५९४९३६४४९  
ई-मेल navakal.1923@gmail.com  
'नवाकाळ ऑफिस व नवाकाळ प्रेस'चे प्रकाशन दैनिक  
'नवाकाळ' आर.एच.आय.क्र.१८९४/५७  
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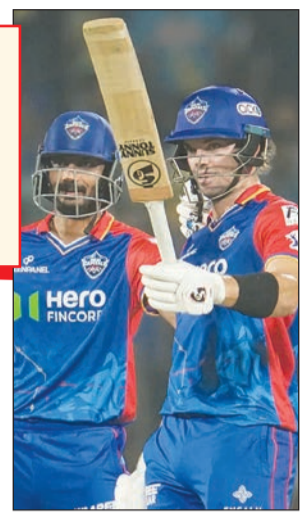
**पाककृती**  
चिकन पॉपकॉर्न

★ साहित्य - ५०० ग्रॅम बोनलेस चिकन, हळद, लाल तिखट, काळीमिरी पूड, बडिशेपेची पूड, मीठ, आलं-लसूण पेस्ट, लिंबाचा सस.  
★ कृती - सगळे साहित्य एकत्र करून घ्या. चिकन छान मॅरिनेट होऊन द्या. एक तासानंतर चिकन छान मसाल्यामध्ये घोळलेले दिसेल. मायक्रोव्हेव सात मिनिटांसाठी प्रीहिट होऊ द्या. चिकन एका प्लेटमध्ये घेऊन मायक्रोव्हेव कन्व्हेशन मोडवर १८० डिग्रीवर २० मिनिटांसाठी बेक करा. दहा मिनिटांनी त्याची बाजू बदला. आता मायक्रोव्हेवचा मोड बदलून ग्रील्ड करा आणि १० मिनिटांसाठी छान फ्राय करा. मस्ट क्रिस्पी फ्राईड चिकन तयार.  
टिप: तुम्ही चिकन आणि क्रिस्पी करण्यासाठी कॉर्नफ्लेक्सचाही उपयोग करू शकता.

# अष्टपैलू अर्षद खानची झुंजार खेळी वाया दिल्ली कॅपिटलचा लखनौवर १९ धावांनी विजय

आयपीएलची प्ले ऑफची शर्यत जिंकण्यासाठी धडपडणाऱ्या लखनौ आणि दिल्लीमध्ये आज संघर्षपूर्ण लढत झाली. पण दिल्लीच्या भेदक मान्यासमोर लखनौच्या फलंदाजांनी अक्षरशः नांगी टाकली. दिल्लीच्या २०८ धावांचा पाठलाग करताना लखनौचा डाव ९ बाद १८९ धावांत गडगडला आणि हा महत्त्वपूर्ण सामना दिल्लीने १९ धावांनी जिंकला. लखनौच्या पुरवने २७ चेंडूंत ४ षटकार व ६ चौकारानिशी ६९ धावांची झंझावती खेळी केली, पण आपल्या संघाचा पराभव त्याला टाळता आला नाही.

नवी दिल्ली  
आज दिल्ली कॅपिटल विरुद्ध लखनौ सुपर जायंट यांच्यातील सामन्यात लखनौने नाणेफेक जिंकून दिल्लीला प्रथम फलंदाजी दिली. मात्र पहिल्याच सलामीवीर फ्रेजर मॅथ्यू याचा त्रिफळा उडवून दिल्लीला पहिला धक्का दिला. त्यानंतर पोप व पोरेलने १४ धावांची भागीदारी करून दिल्लीचा डाव सावरला. मात्र होपला विशोइने ३८ धावांवर बाद केले. तर पोरेलला नवीनने तंबूचा रस्ता दाखवला. त्याने ३३ चेंडूंत ४ षटकार व ५ चौकारा ठोकून ५८ धावा केल्या. पोरेल बाद झाल्यावर आलेल्या स्टव्सेने फटकेबाजी सुरू केली. त्याने २५ चेंडूंत ४ षटकार व ३ चौकारांच्या सहाय्याने नाबाद ५७ धावा केल्या. तत्पूर्वी नवीनने कर्णधार पंतला ३३ धावांवर बाद केले. तर अक्षर पटेल १४ धावांवर नाबाद राहिला. अशा तऱ्हेने दिल्लीने २० षटकांत ४ बाद २०८ धावा केल्या. लखनौच्या नवीनने २ तर हर्षद व विशोइने प्रत्येकी १ बळी घेतला. दरम्यान दिल्लीच्या आठ्वानाचा पाठलाग करताना लखनौची अत्यंत खराब सुरुवात झाली. इशांत शमनि कर्णधार राहुलला अवघ्या ५ धावांवर बाद केले. पाटोपाठ हूडालाही माथारी धाडले. त्याला खातेही खोलता आले नाही. लखनौचा भरोशाचा फलंदाज डीकोक अत्यंत सावधपणे खेळत होता पण त्यालाही इशांतने १२ धावांवर टिपले. तर फटकेबाज स्टीडिनिश अक्षर पटेलच्या गोलंदाजीवर ५ धावांवर बाद झाला. स्टव्सेला उंच टोलावण्याच्या प्रयत्नात बडोनी सीमारेषेवर नवीच्या हाती झेल देऊन ६ धावांवर बाद झाला. त्यामुळे आठव्या षटकातच ५ बाद ७१ अशी लखनौची केविलवाणी स्थिती झाली आणि दिल्लीने सामन्यावर घट्ट पकड बसवली. दरम्यान पुरण एका बाजूने दिल्लीच्या गोलंदाजांचा मुकाबला करीत होता. त्याने अर्धशतक झळकावले, पण मुकेशकुमारने



त्याला ६१ धावांवर बाद करून दिल्लीच्या विजयातील अडथळा दूर केला. कृपाल पांड्या १८ धावा करून परतला. मात्र अर्षद खानने ५ षटकार ठोकून ३३ चेंडूंत नाबाद ५८ धावा करून लखनौच्या आशा वाढवल्या होत्या. पण दुसऱ्या बाजूने साथ मिळाली नाही. अशा तऱ्हेने लखनौचा डाव १८९ धावांवर आटोपला. आणि दिल्लीने १९ धावांनी सामना जिंकला.

## टी-२० वर्ल्डकपच्या शेड्युलमध्ये गांधळ

गुयाना  
येत्या २ जूनपासून टी-२० वर्ल्डकपला सुरुवात होणार आहे. मात्र उपांत्य फेरीचे सामने आणि अंतिम फेरीचा सामना यांच्यात खूप कमी वेळ असल्याने या स्पर्धेत सहभागी होणाऱ्या संघांनी नाराजी व्यक्त केली आहे. तसेच या शेड्युलमध्ये बदल करावा, अशी मागणी करण्यात येत आहे. टी-२० वर्ल्डकप स्पर्धेकडे जगभरातील क्रिकेटप्रेमींचे लक्ष लागले आहे. या स्पर्धेत खेळणाऱ्या सर्व संघांची सध्या जोरदार तयारी सुरू आहे. मात्र उपांत्य फेरीचे सामने आणि अंतिम फेरीच्या सामन्याबाबत काही संघांमध्ये नाराजी आहे. २६ जूनला पहिला उपांत्य तर २७ जूनला दुसरा उपांत्य सामना आहे. त्यानंतर अवघ्या २४ तासात म्हणजे २९ जूनला अंतिम सामना खेळवला जाणार आहे.

## वर्ल्डकपसाठी बांगलादेशचा संघ जाहीर

ढाका  
आगामी टी-२० वर्ल्डकपसाठी बांगलादेशने संघ जाहीर केला आहे. १० जून रोजी दक्षिण आफ्रिकेविरुद्ध दुसरा साखळी सामना खेळायचा आहे. त्यानंतर १३ जूनला त्यांचा सामना नेदरलँडशी होईल. तर १६ जूनला नेपाळचे आव्हान असेल. टी-२० विश्वचषक २०२४ साठी बांगलादेशचा संघ - नजमुल हुसेन शांतो (कर्णधार), तस्किन अहमद (उपकर्णधार), लिटन कुमार दास, सौम्य सरकार, तनजीद हसन तमीम, शाकिब अल हसन, तौहीद हदय, महमुदुल्लाह रियाद, जेकर अली अनिक, तवीर इस्लाम, साकिब हेमदी हसन, रिशाद हुसेन, मुस्तफिजुर रहमान, शरीफुल इस्लाम, तनजीद हसन साकिब.



## भारताच्या मनिका बात्राच्या वर्ल्ड रॅकिंगमध्ये सुधारणा

जेद्दा  
भारताची स्टार महिला टेबल टेनिस खेळाडू मनिका बात्रा हिने जेद्दांमध्ये सौदी स्मॅश स्पर्धेत चांगली कामगिरी करून ३५० गुण मिळवल्याने तिच्या वर्ल्ड रॅकिंगमध्ये १५ अंकांनी सुधारणा झाली आहे. महिला टेबल टेनिसमध्ये ३९ व्या क्रमांकावर असलेली मनिका आता २४ व्या क्रमांकावर पोहोचली आहे. जेद्दा स्मॅश स्पर्धेत तिने ऑलिम्पिक सुवर्णपदक जिंजेत्या चीनच्या वेंग मान्यु हिला पराभूत केले होते. असा पराक्रम करणारी मोनिका ही पहिलीच भारतीय महिला टेबल टेनिस खेळाडू आहे. दरम्यान सध्या आपण ऑलिम्पिक स्पर्धेची तयारी करीत आहोत.

## थायलंड ओपन स्पर्धेला सुरुवात सात्विक-चिराग जोडीकडून अपेक्षा

नवी दिल्ली  
लक्ष लागलेले आहे. पॅरिस ऑलिम्पिक स्पर्धेपूर्वी होत असलेल्या थायलंड ओपन स्पर्धेमुळे भारताच्या सर्व स्टार खेळाडूंना आपली योग्यता सिद्ध करण्याची एक नामी संधी असेल.

**पॉर्म नी (विस्तारित)**  
विधाता मेटल प्रायव्हेट लिमिटेड  
वाडा (महाराष्ट्र) येथे मेटल उद्योगामध्ये कार्यरत कनिष्ठ स्वायत्तस्थाच्या अधिव्यवस्थापिकांना आमंत्रण  
(भारतीय नादारी आणि दिवाळखोरी मंडळ (कार्पोरेट व्यक्तींसाठी नादारी विभेदन प्रक्रिया) विनियम, २०१६ च्या विनियम ३६ए (१) अंतर्गत)

क्र.	प्रस्तुत तपशील	विधाता मेटल प्रायव्हेट लिमिटेड
१.	पॅन ऑफ मीजामाएल/एलएमएल सह कॉर्पोरेट क्लर्क/कोषीय	विधाता मेटल प्रायव्हेट लिमिटेड CIN U27310DL2008PTC175013
२.	मॉनिटरिंग क्वॉलिटायव्हा पत्ता	मंत्र क्र. ३, २ वा मजला, पर. क्र. २०, पॉस्ट-७, सेक्टर - २४, ठेकीणी, नॉर्थ वेस्ट दिल्ली, भारत, ११००८५
३.	संकेतस्थळाचा युआरएल	www.vidhatametal.com
४.	जेथे बहुसंख्य विभेदन पालनशा स्थित आहे त्या स्थळाचा स्थानीय	वाडा नगरे रोड, गाव वास्ती, तालुका - वाडा, जिल्हा लखनवर, महाराष्ट्र
५.	सुध्द उपायन / सेवांच्या स्थानिक धर्मात	वाडा नगरे रोड, गाव वास्ती, तालुका - वाडा, जिल्हा लखनवर, महाराष्ट्र
६.	मागील वित्तीय वर्षामध्ये किती केलेल्या सुध्द उपायन / सेवांचे परिमाण आणि मूल्य अनुसार	विधी आणि सेवांचे मूल्य : रु. ७५,९६,६३,०५९ वि. वर्ष २०१९ - २०२० कडा लेखाव्यवस्थापित वित्तीय अनुसार
७.	कर्मावधी / कार्मिकांची संख्या	३
८.	अंतिम उल्लेख देत बांधणी वित्तीय अहवाल (परिशिष्टात), क्रेडिटारिता यादी समवेत अधिक न्यायीत युआरएलमध्ये उपलब्ध	जेथे ईमेल पाठवा : cirp.vidhatametal@dimax.in
९.	संश्लेषण मेकअप २५ (२) (ए) अंतर्गत विभेदन अहवालाची पत्ता उपलब्ध	जेथे ईमेल पाठवा : cirp.vidhatametal@dimax.in
१०.	व्याख्यावधी अधिव्यवस्थापिका वित्तीय अहवाल	२०-०५-२०२४*
११.	प्रस्तावित विभेदन अहवालाची तालुकी यादी वित्तीय अहवाल	२५-०५-२०२४*
१२.	तालुकाव्या यादीला हक्कीत सादर केल्याची अहवाल	३०-०५-२०२४*
१३.	प्रस्तावित विभेदन अहवालाची अंतिम यादी वित्तीय अहवाल	०५-०६-२०२४*
१४.	प्रस्तावित विभेदन अहवालाची माहिती सामन्य माध्यम वित्तीय अहवाल वित्तीय अहवालाची वित्तीय वित्तीय अहवाल	३०-०५-२०२४*
१५.	विभेदन योग्यता सादर केल्याची अहवाल	०१-०७-२०२४*
१६.	व्याख्या अधिव्यवस्थापिका सादर केल्यासाठी ईमेल आदेशी प्रक्रिया करा	cirp.vidhatametal@dimax.in

\* विस्तारित वेळापत्रात सीओसीएर मंत्र आहे.

पत्नी/आणि व्यापक विभेदन व्यवस्थापिका विधाता मेटल प्रायव्हेट लिमिटेड करिता  
दिनांक : १४-०५-२०२४  
स्थळ : मुंबई

आयपी नॉ. क्र. : IBB/PA-001/PP-P-01520/2018-2019/12267  
एकूण वैधता : २४ ऑक्टोबर, २०२४  
नॉ. पत्ता : सी-१९, ब्राह्मणेय कोर्ट सीएचए, ठाकूर व्होलेज, कादिवली (पूर्व), मुंबई उपायन, महाराष्ट्र - ४०००१९.

**PUBLIC NOTICE**  
Notice is hereby given that the following Share Certificates for 78 Equity Shares of Rs.10/- (Rupees Ten only) each with Folio No. 003186148 of RELIANCE INDUSTRIES LTD, having its registered office at Maker Chambers IV, 3<sup>rd</sup> Floor, 222 Nariman Point, Mumbai, Maharashtra, 400021 registered in the name of ALOO MEHLI MAHAVA have been lost. MITHOO KEKI DARUWALLA has applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Name of the Shareholder	Folio No.	Distinctive No. (From-To)	No. of Shares	Certificate Number
ALOO MEHLI MAHAVA	003186148	135107525 to 135107533	9	6385627
ALOO MEHLI MAHAVA	003186148	186008238 to 186008267	30	10381060
ALOO MEHLI MAHAVA	003186148	1174497571 to 1174497609	39	51274535 to 51274536

Place: Mumbai Sd/  
Date: 8<sup>th</sup> May 2024 MITHOO KEKI DARUWALLA

**प्रोटोकॉल मरीन सर्विसेस प्रायव्हेट लिमिटेड (परिसमापनामध्ये)**  
परिसमापनाच्या संदर्भात पत्ता - संकेत : १०६, १ ला मजला, कर्करीया अंद्रीवय २, क्रॉस रोड ए, कोर्टवॉड मॅरिटाइमच्या मागे, चक्राणा, अंधेरी पूर्व, मुंबई - ४०००३३ +९१ ९८१९७९१०५५, ईमेल : protocolmarine.cirp@gmail.com

आयव्हीसी, २०१६ अंतर्गत मालमत्तेची विक्री - ई-लिलाव  
लिलावाची तारीख आरंभ वेळ : १० जून, २०२४ रोजी दु. १२:०० वा. ते दु. १:०० वा.  
(दुसरी ६ मिनिटांच्या अवधीत लिलाव)

आयव्हीसीच्या (परिसमापन प्रक्रिया) दिनांक २०१६ च्या विनियम ३२ आणि ३३ ह्याखाली आरंभणी, २०१६ च्या अनुच्छेद ३५ (फ) अंतर्गत मालमत्ता परिसमापनाचा भाग असलेल्या प्रोटोकॉल मरीन सर्विसेस प्रायव्हेट लिमिटेड (परिसमापनाच्या) च्या मालकीच्या मालमत्तेची विक्री. सादर ई-लिलाव "नसे आहे नसे आहे", "नसे आहे नसे आहे", "नसे आहे नसे आहे" आणि "मिना अखत्यार" ऑनलाइन करण्यात येईल. सादर विक्री निमन्यासकारांकरांवर ई-लिलाव सेवा सुव्यवहार मॅन्युअल ई-मालमत्ता सर्विसेस लिमिटेड मार्फत https://nesl.co.in/auction-notices-under-ibc/ द्वारे करण्यात येईल.

रक्षक स. माये

अ.	तपशील	सध्याचे किंमत	डुबटे	कोटी महाव्यवस्थापिका
१.	कार्यालय क्र. ए - १५०२, १५ वा मजला, युनिव्हर्सल इन्व्हेस्टमेंट, सी. एन. रोड, अंधेरी पूर्व, मुंबई - ४०००३३	रु. १४,२५,००,०००	रु. १,४२,५०,०००	१,००,०००

ईओआय सादर करणे : २९ मे, २०२४ (बुधवार)  
निरीक्षणार्थी अंतिम तारीख : ०५ जून, २०२४ (बुधवार)  
डुबटे सादर करण्याची अंतिम तारीख : ०७ जून, २०२४ (शुक्रवार) सायं. ५:०० वा. पर्यंत  
ई-लिलावाची तारीख आणि वेळ : १० जून, २०२४ तेथी (सोमवार) दु. १२:०० वा. ते दु. १:०० वा.  
टिप : ऑनलाइन लिलाव प्रक्रिया सविनय अटी आणि नियम, ई-लिलाव, बांकी दस्तावेज, उद्योगा आणि अन्य संपत्तीला https://pda.nesl.co.in वर उपलब्ध आहेत.  
कोणतेही स्पष्टीकरणे व्हावे असल्यास, कृपया निमन्यासकारांना protocolmarine.cirp@gmail.com येथे संपर्क करा.  
दिनांक : १५ मे, २०२४  
स्थळ : मुंबई

सही/-  
हरीश कांत कोशिक  
प्रोटोकॉल मरीन सर्विसेस प्रायव्हेट लिमिटेडचे परिसमापक  
४ दिवसांचे, २०२३ दिनांकित एलएलपीएटी आवेदनान्वये  
संपर्काचा पत्ता : संकेत : १०६, १ ला मजला, कर्करीया अंद्रीवय २, क्रॉस रोड ए, कोर्टवॉड मॅरिटाइमच्या मागे, चक्राणा, अंधेरी पूर्व, मुंबई - ४०००३३  
ईमेल : protocolmarine.cirp@gmail.com  
नॉ. क्र. IBB/PA-001/PP-P-01469/2018-19/12340  
अधिकृततासाठी प्राधिकृतनीचे वेळ २९ मे, २०२४ पर्यंत

**PUBLIC NOTICE - FORM WIN 6**  
**BEFORE THE NATIONAL COMPANY LAW**  
**TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI**  
 IN THE MATTER OF:  
**GLOW INFOCOM PVT LTD.**  
 (Presently strike off)  
 (Company incorporated under  
 Companies Act, 1956/2013).  
 Regd. Office at: 50, Masigarh, Sukhdev Vihar,  
 New Delhi-110065  
**Petition No.73 of 2022**  
**Sidhant Sharma & Ors. ....Petitioner**  
**ADVERTISEMENT OF PETITION**  
 Notice is hereby given that a petition for winding up  
 of the above-named company by the Tribunal at  
 New Delhi was filed in April 2022 before the Tribunal  
 and Tribunal by order dated 09/05/2024 directed to  
 publish the notice that the said petition is directed to  
 be heard before the Tribunal on the day of 4th day of  
 July 2024. Any contributory or other person desirous  
 of supporting or opposing the making of an order on  
 the said petition should send to the petitioner or his  
 representative notice of his intention signed by him  
 or his representative with his name and address so  
 as to reach the petitioner or his representative not  
 later than five days before the date fixed for the  
 hearing of the petition and appear at the hearing for  
 the purpose in person or by his representative. Copy  
 of petition shall be furnished by the undersigned to  
 any creditor or contributory on payment of  
 prescribed charges for the same. Any affidavit  
 intended to be used in opposition to the petition  
 should be filed in Tribunal and a copy served on the  
 petitioner or his representative not less than five  
 days before the date fixed for the hearing.  
**Yogesh Jagia, Advocate**  
 110-B, 2nd Floor, Humayunpur,  
 Safdarjung Enclave, New Delhi-110029  
 Email : office\_jagia@gmail.com  
 Representative for Petitioner

**PUBLIC NOTICE**  
 Public is informed that M/s Chauhan Buildwell Pvt  
 Ltd has applied for loan at Fedbank Financial  
 Services Ltd. against the property owned by Mr.  
 Inder Mohan S/o Mr. Yash Pal bearing address -  
 Second Floor without roof rights of one half Western  
 Portion B-267, area measuring 134.11 sq. yds.,  
 Situated in Derawal Nagar New Delhi-110009 vide  
 Sale Certificate dated 02/03/2022 executed by  
 Indian Overseas Bank Asset & Recovery  
 Management through its Authorized office Ms.  
 Kanchan Gupta in favour of Mr. Inder Mohan S/o Mr.  
 Yash Pal (Doc No. 2363, Book No. 1, Vol No.10521,  
 Page No. 75-80, SR-VI A). Any objections to this loan  
 to be sent in writing to the undersigned within 7 days  
 (publication day inclusive) failing which it shall be  
 deemed there is no objection to this loan.  
**VARUN PHOGAAT (ADVOCATE)**  
 72/03, Street no.2, Krishna Nagar,  
 Safdarjung Enclave, New Delhi-110029  
 (07982557892) (varunphogaat@gmail.com)

**Public Notice**  
 Beware of Fraudulent Activities  
 General Public is cautioned to  
 beware of fake whatsapp  
 group/website/calls initiated by some  
 unknown persons using name of  
 Master Capital Services Ltd/  
 mastertrust &/ or its directors/officials  
 for advising/opening account/ tips/  
 receiving money.  
 Plz contact us at 080-69991111 /  
 helpdesk@mastertrust.co.in



**बैंक ऑफ महाराष्ट्र** Bank of Maharashtra **AUCTION SALE NOTICE**  
**Bank of Maharashtra**  
**Jhotwara Branch, Jaipur**  
 ONE FAMILY ONE BANK  
 The under mentioned person is hereby informed that he has failed to pay off the liability in the loan  
 accounts. Notices sent to him by the undersigned post have been returned undelivered to the bank. He is  
 therefore requested to pay the liability and other charges and redeem the pledged securities on or before  
**18/05/2024** failing which the said securities will be sold by the bank in public auction at the cost of the  
 customer at the Bank premises at 10.00 A.M on **18/05/2024** or any other convenient date thereafter  
 without further notice at the absolute discretion of the Bank. Parties interested in purchase of the gold  
 ornaments may participate in the auction.  

Date of Loan	Loan A/C No.	Name & Address of the Borrower	Reserve Price Gross Weight
18.12.2023	60472192436	Anil Kumar Indoria, Plot No. 104, Ganpati Nagar, Manyawas, Mansarovar, Jaipur-302020	Rs. 273600/- 320.2 gm

  
 Date: 13.05.2024  
 Chief Manager,  
 Bank of Maharashtra, Jhotwara Jaipur

**बैंक ऑफ बरोडा** Bank of Baroda **APPENDIX IV (Rule 8(1)) POSSESSION NOTICE (For Immoveable Property)**  
**Branch :- Bhadesar District Chittaurgarh (Raj.)**  
 Whereas, The undersigned being the authorized officer of the Bank of Baroda under  
 Securitization and Reconstruction of Financial Assets and Enforcement of Security  
 Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12)  
 read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand  
**Notice Dated 23/02/2024**, Calling upon the (Borrower) **Shri Lal Singh Rajput S/o Shri**  
**Mod Singh Rajput** to repay the amount mentioned in the notice being **Home Loan**  
**Rs. 4.03,960/- Interest include up to 19/02/2024** within 60 days from the date of receipt  
 of the said notice. The Borrower having failed to repay the amount, notice is hereby given  
 to the Borrower and the public in general that the undersigned has taken possession of the  
 property described herein below in exercise of powers conferred on him/her under sub  
 section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement)  
 Rules, 2002 on this the **09th Day of May of the year 2024**.  
 The public in particular and the public in general is hereby cautioned not to deal with  
 the property and any dealings with the property will be subject to the charge of the **Bank of**  
**Baroda** for an amount **Rs.4.03,960/- Interest include up to 19/02/2024** and future  
 interest thereon. The Borrowers attention is invited to provision of sub section (8)  
 of section 13 of the Act, in respect of time available, to redeem the secured assets.  
**DESCRIPTION OF THE IMMOVABLE PROPERTY**  
 All that part and parcel of the Residential property consisting of **Village Bhadesar,**  
**Tehsil Bhadesar, District Chittaurgarh (Raj.)** in the name of **Shri Lal Singh S/o Shri**  
**Mod Singh Rajput**, Admeasuring Area **1091.13 Sq. Fts.** within the registration **Sub-**  
**District Bhadesar and District Chittaurgarh (Raj.)** Bounded: East: House of Shri Ram  
 Singh, West: Road, North: House of Chaman Singh, South: House of Narayan Singh  
 Date: **09.05.2024** Place: **Bhadesar (Chittorgarh)** Authorised Officer, (Bank Of Baroda)

**Shree Cement**  
**SHREE CEMENT LIMITED**  
 REGD. OFFICE: BANGUR NAGAR, BEAWAR - 305 901 (RAJ.)  
 Website : www.shreecement.com E-Mail : shreebwr@shreecement.com  
 Phone : 01462- 228101-06 FAX : 01462- 228117-19  
 CIN: L26943RJ1979PLC001935  
**PUBLIC NOTICE**  
 NOTICE is hereby given that following Share Certificate(s) having following Distinctive  
 Nos. held by under- named Member(s) has/have been reported misplaced/lost:  

Name of Holder(s)	Certificate Nos.	Distt. Nos.	No. of Shares
AJAY JAIN	38530	11404251 - 11404300	50

  
 Application(s) has/have been made to the Company by the registered holder(s)  
 of these shares for issue of Duplicate Share Certificate(s) in his/their favor. If no  
 objection is received within a period of 7 days from the date of publication of this  
 Notice, the Company will proceed to issue Duplicate Share Certificate(s).  
 For **SHREE CEMENT LIMITED**  
**Gurugram** **S. S. Khandelwal**  
 14.05.2024 **Company Secretary**

**FORM-G (Extended)**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**VIDHATA METAL PRIVATE LIMITED OPERATING IN**  
**METAL INDUSTRY AT WADA (MAHARASHTRA)**  
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India  
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**PARTICULARS**  

1.	Name of the corporate debtor along with PAN & CIN/LLP No.	VIDHATA METAL PRIVATE LIMITED CIN U27310DL2008PTC175013
2.	Address of the registered office	ROOM NO. 2, 2ND FLOOR, HOUSE NO. 280 POCKET-F, SECTOR-24, ROHINI, North West, DELHI, Delhi, India, 110085
3.	URL of website	-
4.	Details of place where majority of fixed assets are located	Wada Manohar road, Village Varle, Taluka- Wada, District Palghar, Maharashtra
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	Sales and services value : Rs. 75,96,63,059 As per audited Financials for FY 2019-2020
7.	Number of employees/ workmen	3
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Send an email at <a href="mailto:cirp.vidhatametal@dimax.in">cirp.vidhatametal@dimax.in</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at :	Send an email at <a href="mailto:cirp.vidhatametal@dimax.in">cirp.vidhatametal@dimax.in</a>
10.	Last date for receipt of expression of interest	20-05-2024*
11.	Date of issue of provisional list of prospective resolution applicants	25-05-2024*
12.	Last date for submission of objections to provisional list	30-05-2024*
13.	Date of issue of final list of prospective resolution applicants	05-06-2024*
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30-05-2024*
15.	Last date for submission of resolution plans	01-07-2024*
16.	Process email id to submit EOI	<a href="mailto:cirp.vidhatametal@dimax.in">cirp.vidhatametal@dimax.in</a>

  
 \*The extended timelines have been approved by the CoC.  
 Sd/-  
**Ashish Vyas**  
**Resolution Professional**  
**Vidhata Metal Private Limited**  
 Date: 14-05-2024  
 Place: Mumbai  
 IP Reg. No.: IBB/PA-001/IP-P-01520/2018-2019/12267  
 AFA Validity: 24<sup>th</sup> October 2024  
 Reg. Address: B-1A Viceroy Court CHS, Thakur Village, Kandivli (East),  
 Mumbai Suburban, Maharashtra- 400101

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BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,  
MUMBAI BENCH  
COMPANY SCHEME PETITION NO. 72 OF 2024  
IN  
COMPANY SCHEME APPLICATION NO. 254 OF 2023

In the matter of the Companies Act, 2013 (18 of 2013)

AND

In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 and Rules framed there under as in force from time to time;

AND

In the matter of the Scheme of merger by absorption between Rosy Blue Diamonds Private Limited, Transferee Company and Rosy Blue (India) Private Limited, Transferor Company and their respective shareholders and creditors.

**Rosy Blue Diamonds Private Limited**  
CIN: U36911MH2008PTC185952  
a company incorporated under the Companies Act, 1956 and having its registered office at FE 3011 B, Bharat Diamond Bourse, Bandra  
Kurla Complex, Bandra - East, Mumbai - 400051 ) ... Petitioner Company no. 1

**Rosy Blue (India) Private Limited**  
CIN: U36911MH1998PTC114312  
a company incorporated under the Companies Act, 1956 and having its registered office at 1608/1609, Prasad Chambers, Opera House, Mumbai - 400004 ) ...Petitioner Company no. 2

**NOTICE OF PETITION**

A Joint Petition under Sections 230 to 232 of the Companies Act, 2013 presented by ROSY BLUE DIAMONDS PRIVATE LIMITED, Transferor Company (the "Petitioner Company no. 1") with ROSY BLUE (INDIA) PRIVATE LIMITED, Transferee Company (the "Petitioner Company no. 2"), collectively referred to as the "Petitioner Companies", and their respective shareholders and creditors, was admitted by the Hon'ble National Company Law Tribunal, Mumbai Bench on 22nd day of April, 2024. The said Petition is fixed for final hearing before the Hon'ble Tribunal taking company matters on 7th day of June, 2024.

Any one desirous of supporting or opposing the said Petition should send to the Petitioner's Advocates a notice of his intention, signed by him or his advocates, with his name and address, not later than two days before the date fixed for the final hearing of the Petition setting out, the grounds of opposition or a copy of affidavit shall be furnished with such notice.

A copy of the Petition will be furnished by the Petitioner's Advocates to any person requiring the same on payment of the prescribed charges.

Dated this 15<sup>th</sup> day of May, 2024.

Sd/-  
**M/S RAJESH SHAH & CO.**  
Advocates for the Petitioner Companies,  
16, Oriental Building,  
30, Nagindas Master Road,  
Flora Fountain, Fort,  
Mumbai - 400 001

FORM-G (Extended) INVITATION FOR EXPRESSION OF INTEREST FOR VIDHATA METAL PRIVATE LIMITED OPERATING IN METAL INDUSTRY AT WADA (MAHARASHTRA) (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	VIDHATA METAL PRIVATE LIMITED CIN U27310DL2008PTC175013
2. Address of the registered office	ROOM NO. 2, 2ND FLOOR, HOUSE NO. 280 POCKET-7, SECTOR-24, ROHINI, North West, DELHI, Delhi, India, 110085
3. URL of website	-
4. Details of place where majority of fixed assets are located	Wada Manohar road, Village Varle, Taluka- Wada, District Palgarh, Maharashtra
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	Sales and services value : Rs. 75,96,63,059 As per audited Financials for FY 2019-2020
7. Number of employees/ workmen	3
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Send an email at cirp.vidhatametal@dimax.in
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Send an email at cirp.vidhatametal@dimax.in
10. Last date for receipt of expression of interest	20-05-2024*
11. Date of issue of provisional list of prospective resolution applicants	25-05-2024*
12. Last date for submission of objections to provisional list	30-05-2024*
13. Date of issue of final list of prospective resolution applicants	05-06-2024*
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30-06-2024*
15. Last date for submission of resolution plans	01-07-2024*
16. Process email id to submit EOI	cirp.vidhatametal@dimax.in

\*The extended timelines have been approved by the CoC.

Sd/-

Ashish Vyas

Resolution Professional

Vidhata Metal Private Limited

IP Reg. No.: IBB/PA-001/1P-01520/2015-2019/12267

AFSA Validity: 24<sup>th</sup> October 2024

Reg. Address: B-1A Viceroy Court CHS, Thakur Village, Kandivli (East), Mumbai Suburban, Maharashtra- 400101

Date: 14-05-2024

Place: Mumbai

**NOTICE REGARDING LOST SHARE CERTIFICATE(S) OF  
RELIANCE INDUSTRIES LIMITED**

Regd. Office : Maker Chambers IV, 3rd Floor, 222 Nariman Point, Mumbai - 400021  
Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company have been lost/misplaced and holder(s)/purchaser(s) of the said Equity Shares have applied to the Company to issue Duplicate Share Certificate (s). Any person who has a claim in respect of the said Shares should lodge the same with the company at its Registered Office within 15 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	Certificate No	Distinctive No.	No. of Shares
035686282	66729414 62472674 53230083 52330082 12706254 7656436 7656435 4611482	6882142544-6882142687 2208627725-2208627796 1246387201-1246387222 1246387187-1246387200 257172828-257172834 148426130-148426137 148426129-148426129 75438939-75438958	144 72 22 14 7 8 1 20

Date : 09/05/2024

Place : Solapur

JAYA TIKAM BAID

**PUBLIC NOTICE**

I am investigating the title of **Mrs. Neeta Sunil Kariwala and Mr. Sunil Shyamsundar Kariwala**. ( Hereinafter referred to as "my client") in respect of flat no. B-402, admeasuring 1476.42 Sq. Ft. carpet area on 4th Floor of Ivy Tower Building, together with Car Parking spaces bearing Nos. 63 and 64 situated on 1st Podium of Ivy Tower Building, Vasant Valley, Film City Road, Near Dindoshi Bus Depot, Malad-East, Mumbai-400097, and 10 shares having distinctive Nos. 821 to 830 (both inclusive) under share certificate No.083 issued by Ivy CHS Ltd (Hereinafter referred to as the "said flat").  
By Virtue of Agreement for Sale dated 1st October, 2008, duly registered with sub registrar of assurances, under Serial no. BRL-5-9620-2008, the "said flat" was purchased by (1) Mrs. Neeta Sunil Kariwala i.e. wife of my client and (2) Mrs. Geeta Shyamsundar Kariwala i.e. mother of my client. The said Mrs. Geeta Shyamsundar Kariwala, during her lifetime had executed a will dated 12th November, 2008 and had bequeathed her 50% share, rights, title and interest in respect of the "said flat" to my client. My clients firm M/s Living Lifestyle Pvt. Ltd., M/s. Aro International (Prop. Mr. Sunil Shyamsundar Kariwala) and Mrs. Neeta Kariwala has obtained various credit facility under various account with Indian Overseas Bank Breach Candy Branch against the mortgage of the "said flat".  
My client has filed a Testamentary Petition bearing no. TP/30594/2023 before the Hon'ble Bombay High Court for the probate of the aforesaid will executed by deceased mother of my client for claiming her 50% share, rights, title and interest in respect of the "said flat" and the probate of the said will dated 12th November, 2008 is under process.  
Under the Circumstance my client will be well and sufficiently entitled to 50% shares, rights, title and interest in respect of the "said flat" after the probate of the said will dated 12th November, 2008 under Testamentary Petition bearing no. TP/30594/2023 before the Hon'ble Bombay High Court. Any person(s) having any claim in respect of "the flat" or part thereof by way of sale, exchange, mortgage, charge, gift, maintenance, inheritance, possession, lease, tenancy, sub-tenancy, lien, license, hypothecation, transfer of title or beneficial interest or under any decree, order or award, shall intimate to the undersigned in writing together with the supporting documents within a period of 7 days of the publication hereof, failing which the claim of such person(s) shall be deemed to have waived off.

Place :- Mumbai  
Date :- 15.05.2024

Sd/-

Ashok C. Giri

Advocate High Court,

1103, Rustomjee, Eaze Zone, Sundar Nagar,

Near MTNL Exchange, Goregoan (West), Mumbai - 400 104.

**पंजाब नैशनल बैंक** Punjab National Bank  
Circle **SASTRA - Kolhapur**: 1182/17, Ground Floor, Rajarampuri, 4<sup>th</sup> Lane, Takala, Kolhapur, Maharashtra - 416008  
Email id: cs8264@pnb.co.in

**POSSESSION NOTICE**  
Possession Notice for Immovable Property in case of one borrower (for Immovable Property)

WHEREAS, the undersigned being the Authorised Officer of the Punjab National Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 17/02/2024 calling upon the Borrower **Shri Ketan Shridhar Khedekar and Guarantors Shri Shrikant Shridhar Khedekar, Shri Shridhar Bhalchandra Khedekar and Shri Shahanaav Iqbal Momin** to repay the amount mentioned in the notice being **Rs.1,44,42,936.72 (Rupees One Crores Forty Four Lakh Forty Two Thousand Nine Hundred Thirty Six and Seventy Two Paise only) with further interest and charges until payment in full** within 60 days from the date of notice/date of receipt of the said Notice.  
The Borrower having failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has **taken Possession** of the property described herein below in exercise of powers conferred on him under Sub-section (4) of section 13 of Act read with Rule 8 of the of the Security Interest Enforcement Rules, 2002 on this **14<sup>th</sup> day of May of the year 2024**.  
**The Borrower's/Guarantor's/Mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the act, in respect of time available, to redeem the secured assets.**  
The Borrower in particular and the Public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank for an amount of **Rs.1,44,42,936.72 (Rupees One Crores Forty Four Lakh Forty Two Thousand Nine Hundred Thirty Six and Seventy Two Paise only)** and interest thereon.  
**Description of Immovable Property:**  
All the piece and parcel of property bearing Municipal House No. Z2W4000714 (Old House No. 2300), Survey No- 233 Hissa No-1 area 0.15.7 & Survey No. 247C1A2, Hissa No. 4/12 area 0.05.179 also bearing CTS No. 2656/6 area 1597 sq Mtrs & CTS No. 2655/9 area 490 Sq. mtrs, situated at Mouje Zadgaon within Muncial limits Tal & Dist Ratnagiri  
Date : 14/05/2024 Chief Manager & Authorized Officer,  
Place : Ratnagiri Punjab National Bank

**WARREN TEA LIMITED**  
Registered Office, Deohall Tea Estate,  
P.O. Hoogrijan, Dist. Tinsukia,  
Assam 786 601  
CIN: L01132AS1977PLC001706  
Tel: +91 9531045098  
Email: corporate@warrentea.com  
website: www.warrentea.com

**NOTICE**  
Notice is hereby given that pursuant to Section 91 of the Companies Act, 2013 and rules made there under and Regulation 42 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 that the cut-off date for e-voting will be e.o.d. of 20th June, 2024 in connection with the forthcoming Annual General Meeting of the Company scheduled to be held on 27th June, 2024.  
For Warren Tea Limited  
Soma Chakraborty  
Executive Director &  
Company Secretary

Place : Kolkata  
Dated : 14<sup>th</sup> May, 2024  
This information may be accessed on the Company's website **www.warrentea.com** and the same has also been forwarded to the stock exchanges for dissemination on their websites i.e. **www.bseindia.com** and **www.cse-india.com**

All persons, Government Authorities, Bank(s), Financial Institution(s), etc. having any claim against or to the said Property or any part thereof by way of mortgage, gift, sale, possession, inheritance, lease, license, lien, exchange, maintenance, charge, trust, agreement, share, easement, or otherwise howsoever or whatsoever are required to make the same known in writing along with certified true copies of documentary proof to the undersigned at their office address mentioned below within **(15) fifteen days** from the date hereof, failing which it shall be presumed that the said **MR. NIRANJAN K. VAIDYA** is the absolute owner of the said Property and is entitled to sell, deal with and/or dispose off the same in his sole discretion without recourse to any person(s).  
Dated this 15th day of May, 2024  
Primo Legal  
Advocates & Solicitors,  
A-1005, Samartha Aishwarya, Off. New Link Road, Opp. High Land Park, Oshiwara, Andheri (W), Mumbai - 400 053. Email: info@primolegal.in

Place : Kolkata  
Dated : 14<sup>th</sup> May, 2024  
This information may be accessed on the Company's website **www.warrentea.com** and the same has also been forwarded to the stock exchanges for dissemination on their websites i.e. **www.bseindia.com** and **www.cse-india.com**

Place : Kolkata  
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**APAR Industries Limited**  
(CIN : L91110GJ1989PLC012802)  
Registered Office : 301, Panorama Complex, R. C. Dutt Road, Vadodara - 390 007 (Gujarat), India.  
Tel. No. : (0265) 6178700, 6178709, 2339906 E-mail : com.sec@apar.com URL : www.apar.com

**EXTRACT OF AUDITED CONSOLIDATED FINANCIAL RESULTS  
FOR THE QUARTER AND YEAR ENDED 31<sup>ST</sup> MARCH, 2024**

Particulars	Consolidated Results			
	Quarter ended		Year ended	
	31.03.2024	31.03.2023	31.03.2024	31.03.2023
	Audited	Audited	Audited	Audited
Total Income from operations	4,455.11	4,084.33	16,152.98	14,336.30
Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary items)	321.61	328.22	1,106.46	854.58
Net Profit / (Loss) for the period before tax (after Exceptional and / or Extraordinary items)	321.62	328.20	1,105.85	854.56
Net Profit / (Loss) for the period after tax (after Exceptional and / or Extraordinary items)	236.22	242.73	825.11	637.72
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	212.45	247.23	806.14	578.53
Equity Share Capital	40.17	38.27	40.17	38.27
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet as on 31st March	--	--	3,836.27	2,198.12
Earnings Per Share (Face Value of ₹ 10/- each) (for continuing and discontinued operations) Basic and Diluted (in ₹)	60.97	63.43	212.10	166.64

Notes :  
1) The said Results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at its Meeting held on 14th May, 2024.

2) **Additional information on Standalone financial results is as follows :**

Particulars	Quarter ended		Year ended	
	31.03.2024	31.03.2023	31.03.2024	31.03.2023
	Audited	Audited	Audited	Audited
Total Income from Operations	4,225.59	3,806.15	15,109.28	13,152.55
Profit before tax	322.30	314.33	1,099.41	809.59
Profit for the period	238.44	234.82	823.28	602.66
Total Comprehensive income (after tax)	214.16	242.80	802.33	531.80

3) The above is an extract of the detailed format of Statement of standalone and consolidated financial results filed with the Stock Exchanges pursuant to Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Statement of standalone and consolidated financial results are available on the Stock Exchange websites **www.bseindia.com** (Scrip Code - 532259) and **www.nseindia.com** (Scrip Symbol - APARINDS) and on Company's website **www.apar.com**.

For APAR Industries Limited  
Sd/-  
Kushal N. Desai  
Chairman & Managing Director  
DIN : 00008084

Place : Mumbai  
Date : 14<sup>th</sup> May, 2024

**aurionpro**  
**AURIONPRO SOLUTIONS LIMITED**  
Regd. Office: Synergia IT Park, Plot No. R-270, T.T.C. Industrial Estate, Near Rabale Police Station, Rabale, Navi Mumbai - 400701.  
Phone: +91-22-4040-7070 Fax: +91-22-4040-7080. Email: investor@aurionpro.com; Website: www.aurionpro.com

**AUDITED-CONSOLIDATED FINANCIAL RESULTS FOR THE YEAR ENDED 31<sup>ST</sup> MARCH 2024**

Sr. No.	Particulars	Quarter Ended		Year Ended	
		31-Mar-24	31-Dec-23	31-Mar-23	31-Mar-24
		Audited	Unaudited	Audited	Audited
1	Total Income from Operations	24,687.07	23,075.07	19,065.80	88,747.15
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items*)	4,488.38	4,522.31	3,523.45	16,877.52
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items*)	4,488.38	4,522.31	3,523.45	16,877.52
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items*)	3,946.33	3,787.60	2,660.25	14,292.67
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	3,905.28	3,845.54	2,755.83	14,258.02
6	Equity Share Capital	2,471.81	2,381.52	2,280.02	2,471.81
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				90,517.32
8	Earnings per equity share (for Continuing and Discontinuing Operations) - Basic (₹)	16.13	15.94	11.00	60.48
	- Diluted (₹)	15.49	15.29	11.00	58.26

Key numbers of Standalone Financial Results

Sr. No.	Particulars	Quarter Ended		Year Ended	
		31-Mar-24	31-Dec-23	31-Mar-23	31-Mar-24
		Audited	Unaudited	Audited	Audited
1	Turnover	17,371.85	13,983.63	13,404.38	58,249.48
2	Profit/(Loss) before tax	1,618.44	1,531.28	1,919.51	5,131.79
3	Profit/(Loss) after tax	1,187.62	1,143.99	1,449.42	3,889.91

a) The above is an extract of the detailed format of Statement of Audited Consolidated Financial Results for the Quarter and Year Ended 31<sup>st</sup> March 2024 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarter and year ended financial results are available on the websites of the Stock Exchange(s) and Company's website viz. **www.aurionpro.com**.

b) Figures for previous period / year have been regrouped / reclassified, wherever necessary to make them comparable with those of the current quarter.  
c) \* - Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind-AS Rules / AS Rules, whichever is applicable.

For Aurionpro Solutions Limited  
Sd/-  
Paresh Zaveri  
Chairman and Managing Director  
DIN: 01240552

Place : Navi Mumbai  
Date : 14<sup>th</sup> May 2024